

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GOVERNMENT OF INDIA.

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING

NEW DELHI: THE 25TH JUNE, 1976

NOTIFICATION
INCOME TAX

NO.1267(F.NO.404/154/76-ITCC); In exercise of the powers conferred by sub clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Sarv Shri G.P. Gupta, S.N. Gupta and P.C. Abrol, who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of Sarve Shri J.S. Sharma, S. Ramchandani and H.G. Munjal, as Tax Recovery Officers made vide Notifications No.983(F.NO.404/35/75-ITCC) dated the 23rd July, 1975, 1015(F.NO.404/35/75-ITCC) dated 4th August, 1975 and 1015 (F.NO.404/35/75-ITCC) dated the 4th August, 1975 respectively, are hereby cancelled with effect from the date Shri G.P. Gupta, Shri S.N. Gupta and Shri P.C. Abrol, take over as Tax Recovery Officers.

3. This Notification shall come into force with effect from the date S/Shri G.P. Gupta, S.N. Gupta and P.C. Abrol take over charge as Tax Recovery Officers.

Sd/- (V.P. MITTAL)
DEPUTY SECY. TO THE GOVT. OF INDIA

The Manager,
Government of India Press,
NEW DELHI.

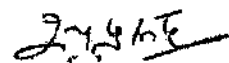
No.1267(F.NO.404/154/76-ITCC):

Copy forwarded to:-

1. The Director of Inspection (RS&P), New Delhi.
2. The Comptroller & Auditor General of India New Delhi.
3. The Chief Secretary, Delhi Administration, Delhi.
4. The Accountant General, Central Revenue, New Delhi.
5. The Joint Secretary and Legal Adviser, Ministry of Law, N.Delhi.
6. Bulletin Section, DI(RS&P), New Delhi.
7. Guard file.
8. The Commissioner of Income-tax, Delhi I, New Delhi.

Sd/- (V.P. MITTAL)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE.


(S.C. PRASAD)
OFFICER ON SPECIAL DUTY